

[*Translation*]

Improvement in Functioning of D.V.C.

6189. SHRI R.L.P. VERMA: Will the Minister of ENERGY be pleased to state:

(a) whether the Damodar Valley Corporation Engineers Association had given a memorandum to the new Chairman of the Damodar Valley Corporation of 22 September, 1989 suggesting improvements in the functions of the corporation;

(b) if so, the details of the suggestions made therein; and

(c) the action taken thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The DVC Engineers' Association submitted a memorandum on 22.9.89 incorporating various suggestions for streamlining the functioning of DVC including specific issues like changes in the composition of the Board of the Corporation, longer tenure of top management and procedural changes. Active steps are being taken for streamlining the functioning of DVC.

[*English*]

Illegal Functioning of Factories in Delhi

6190. SHRI RAM SAGAR (Saidpur): Will the Minister of INDUSTRY be pleased to state:

(a) whether attention of Government has been drawn to the newsitem captioned "poor safety measures in Steel Units" appeared in the Indian Express of September 5, 1989; and

(b) if so, the details of the steps or contemplated to investigate and check the illegal functioning of these and other factories in Delhi?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) The Government has noted the contents of news item.

(b) According to Delhi Administration, all industries working in conforming as well as non-conforming areas are required to obtain municipal licence from the MCD. No survey of unauthorised factories running in residential/industrial areas has been conducted by the MCD. However, the areas are checked frequently by the inspectorate Staff of factory Licensing Deptt. of MCD and in case any factory is found running unauthorisedly, prosecution is launched against the owner/factory u/s 4416, 4417 and 430 of the DMC Act, 1957. During the course of the year 1989 (Jan to Dec '89), in all 3870 prosecutions were launched by the Factory Licensing Deptt. of MCD. Out of these, 3768 prosecutions pertain to unauthorised units and remaining 102 pertain to units in conforming areas.

The Labour Department of Delhi Admn. has invoked the special provisions of Section 85 of the Factories Act, 1948 with a view to bring steel re-rolling industries within the purview of the Factories Act 1948, irrespective of the number of workers employed. This notification was issued on 19.10.1989. Thereafter, Labour Deptt. Delhi Admn. has released a Press Note advising the managements of Steel re-rolling industries to obtain registration under the provision of Factories Act, 1948, and comply with all provisions of the Factories Act, 1948.

[*Translation*]

Losses suffered by Cement Corporation of India

6191. SHRI KALPNATH SONKAR:
SHRI DEVENDRA PRASAD
YADAV:

Will the Minister of INDUSTRY be pleased to state:

(a) whether any case of under statement of loss to the extent of crores of rupees in the Annual Report for 1988-89 of the Cement Corporation of India has come to the notice of Government; and

(b) if so, the action taken in this regard?

SHRIMINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). A Press Report appeared in the Hindu dated 9.2.1990 alleging that the losses of Cement Corporation have been suppressed in the Annual Report 1988-89 of the company. The Press Report purports to refer to the non-inclusion of the incidental expenditure in regard to some plants during the construction period in the profit and loss account. An amount of Rs. 21.07 crores incurred by the Company has been shown under the head 'incidental expenses during the construction period' in the annual Report of the company for 1988-89. The net loss of the company for the year 1988-89 is Rs. 46.63 crores

As per the standard accounting practice, the incidental expenditure during construction period is shown separately in the accounts till commercial production starts. The Comptroller & Auditor General has audited the accounts of the company for the year 1988-89 and has not given any adverse comments.

[English]

Delhi-Bombay flight without Airworthiness Certificate

6192. SHRI L.K. ADVANI :
SHRI SHANKERSINGH
VAGHELA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of aircraft flown without valid certificates of airworthiness on Delhi-

Bombay and other flights during 1988, 1989 and 1990 so far and the details of each case; and

(b) the reasons therefor and action taken in this regard?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No such instance has come to the notice of Director General of Civil Aviation.

(b) Does not arise.

Setting up of Gas-based Power Plant in Gujarat by NDDB

6193. SHRI PRABHATSINGH CHAUHAN: Will the Minister of ENERGY be pleased to state:

(a) whether Government have received any request from the National Dairy Development Board, Anand for permission to set up a 236 MW gas based power plant in Gujarat;

(b) if so, when this request was received; and

(c) the decision taken thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) The proposal was received by the Central Electricity Authority in July 1989.

(c) The matter is under consideration.

Banning of Company Donations to Political Parties

6194. SHRI ARVIND NETAM: Will the Minister of INDUSTRY be pleased to state: